

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 2031/2013

The 12th day of December, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

Rakesh Kumar
S/o Shri M.S. Sharma
R/o 1/7, Gali No.11A,
Khajuri Khas,
Delhi-110094. .. Applicant

(By Advocate: Shri M.K. Bhardwaj)

Versus

North Delhi Municipal Corporation & Ors. through :

1. The Commissioner,
North Delhi Municipal Corporation,
Civic Centre,
New Delhi.
2. The Commissioner,
East Delhi Municipal Corporation,
Patpar Ganj,
New Delhi.
3. The Additional Commissioner (Engg.)
North Delhi Municipal Corporation,
Civic Centre,
New Delhi. .. Respondents

(By Advocate : Shri R.K. Jain for respondents No.1 and 3 and
Ms. Sangita Rai with Shri Pradeep Singh Tomar for
respondent No.2)

ORDER (ORAL)**By Mr. V. Ajay Kumar, Member (J)**

When this matter is taken up for hearing, the learned counsel for the applicant submits that he has no instructions from the applicant since long time.

2. Accordingly, the O.A. is dismissed for default and non-prosecution. No costs.

(A.K. BISHNOI)
Member (A)

(V. AJAY KUMAR)
Member (J)

/Jyoti /